

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 762/GT/2025

Date: 18 June 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for the approval of generation tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2024 to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **25.6.2026**:

Supplementary tariff for Emission Control System:

- (a) *Provide reasons for not complying with the third proviso of Regulation 8(1), Regulation 9(3), Regulation 14(2) and 29(4) of the 2024 Tariff Regulations for submitting a separate application for determination of supplementary tariff for the Emission Control System based on the actual capital expenditure duly certified by the Auditor.*

Additional Capital Expenditure (ACE):

- (b) *For the ACE items proposed under Regulation 25(2)(c) of the 2024 Tariff Regulations, provide Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- (c) *The Petitioner has claimed multiple ACE items under more than one Regulation. The Petitioner shall submit one relevant Regulation for each ACE item under the provisions of the 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- (d) *For the ACE items claimed under 25(1) with 102, provide exact regulation under which the claim has been made.*
- (e) *For all ACE items claimed under various clauses of Regulations 25(2), submit the estimated decapitalisation during the year and cumulative depreciation till date as required in Form-I.*
- (f) *Provide supporting documentation pertaining to the re-award of the 400 KV/132 KV Switchyard Extension Package to BHEL claimed under Regulation 26(1)(b).*
- (g) *For the ACE item 'CIO2 System' claimed under 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/ direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for such ACE item.*

Additional O&M Expenses:

Security Expenses:

(h) Submit the assessment of security requirement and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

Ash Transportation Expenses:

(i) Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.

Form-15:

(j) Form-15 specified at Annexure-I (Part I) of the Regulations, to be furnished in PDF and MS Excel format, linking all the details, duly certified by the Auditor, along with the certification that the claimed details are in line with the Regulation.

2. The Respondents shall file their replies by **2.7.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **9.7.2026**.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents